

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 5081
TO BE ANSWERED ON: 04.04.2022

Environment Audit Report

5081. SHRI ARVIND GANPAT SAWANT:
SHRI KRUPAL BALAJI TUMANE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the Environment Statement submitted by various entities under Rule 14 of The Environment (Protection) Rules, 1986, vide Form 5, State-wise;
- (b) whether the Government has procured data from all State Pollution Control Boards to conduct study of Environmental Audit Report;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to study the Environment Statements submitted to the State Pollution Control Boards to formulate comprehensive Reports that outlines policy changes proposed to be introduced to enable to achieve climate targets; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e) As per Rule 14 of Environment (Protection) Rules, 1986, every person carrying on an industry, operation or process requiring consent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) or under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) or both or authorization under the Hazardous and other Wastes (Management and Transboundary) Rules, 2016 issued under the Environment (Protection) Act, 1986 are required to submit an Environment Statement for the financial year ending the 31st March in Form V to the concerned State Pollution Control Board / Pollution Control Committee on or before the (30th day of September) every year.

The environment statement is a tool for self-assessment by industries to know the level of environmental protection measures taken on temporal basis. The resource conservation, energy consumption, water conservation, waste generation and managements and financial expenditure are some of the indicator used to assess the measures taken control pollution and improve environment. Therefore, at present, there is no sector specific format (Form V).

The environment statements are collected and maintained by concerned SPCBs/PCCs as per provisions of Rule-14 of Environment (Protection) Rules, 1986 and the Central Government do not maintain any such data.
